

**SECTION IX  
IN THE SUPREME COURT OF INDIA  
EXTRA-ORDINARY APPELLATE JURISDICTION**

**SPECIAL LEAVE PETITION (CIVIL) No. 22376 OF 2017**

**WITH**

**INTERLOCUTORY APPLICATION NO. 73512/2017**

(Application for condonation of delay in filing SLP)

**AND**

**INTERLOCUTORY APPLICATION NO. 73516/2017**

(Application for Exemption from filing O.T.)

**AND**

**INTERLOCUTORY APPLICATION NO. 73518/2017**

(Application For Exemption from filing Certified Copy Of The Impugned Judgment)

**THE STATE OF MAHARASHTRA & ORS.**

**...PETITIONERS**

**-VERSUS-**

**PRAVIN**

**...RESPONDENT**

**OFFICE REPORT**

The matter above mentioned was listed before the Hon'ble Court on 20th September, 2021, when the Court was pleased to pass the following order:

"Learned counsel for the respondent prays for and is granted three weeks time for filing counter affidavit.

Learned counsel for the petitioners is granted one week time thereafter to file rejoinder affidavit, if so chosen.

List the matter after four weeks."

It is submitted that Ms. Archana Pathak Dave, Advocate has on 26.10.2021 filed Counter affidavit on behalf of Sole respondent (Copy of Counter affidavit as filed by Counsel is circulated before the Hon'ble Court.)

It is further submitted that Counsel for the Petitioners has not filed Rejoinder affidavit so far.

The Service of notice is complete.

The matter along with applications above-mentioned are listed before the Hon'ble Court with this Office Report.

DATED THIS THE 28TH DAY OF OCTOBER, 2021

**ASSISTANT REGISTRAR**

Copy to:

Mr. Sachin Patil, Advocate

Ms. Archana Pathak Dave, Advocate

**ASSISTANT REGISTRAR**